

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13660/2025

[Arising out of impugned final judgment and order dated 27-08-2024 in CRLA No. 1403/1982 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHAIRO SINGH

Respondent(s)

IA No. 189602/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 11-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Akshay Amritanshu, AOR  
Ms. Drishti Rawal, Adv.  
Mr. Sarthak Srivastava, Adv.  
Mr. Mayur Goyal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for petitioner-State informs that the respondent has been served through the local SHO, but despite such service, nobody has entered appearance or is present before the Court when the matter is taken up.

2. Considering the fact that the respondent is required to be heard, issue bailable warrant in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) to secure the presence of the respondent, to be executed through the local SHO of the concerned Police Station.

3. The matter be listed on 02.12.2025 for reporting compliance.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(ANJALI PANWAR)  
ASSISTANT REGISTRAR